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കേരള സർക്കാർ
Government of Kerala
2020



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 } Vol. IX }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ഫെബ്രുവരി 18 18th February 2020 1195 കുംഭം 5 5th Kumbham 1195 1941 മാഘം 29 29th Magha 1941	നമ്പർ } No. } 7
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 26/2020/LBR.

Thiruvananthapuram, 7th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. Nanu, 'Usha Tailors', P. O. Pookode, Pathayakkunnu (Via), Kannur (Dt.), Pin-670 691 and the workman of the above referred establishment Sri P. Raveendran, Parayi House, Pookode, Pathayakkunnu, Kannur, Pin-670 691, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri P. Raveendran, worker of 'Usha Tailors', by the employer of 'Usha Tailors', Pookode P. O., Pathayakkunnu (via), Kannur, Dist. is justifiable or not? If not, what relief the worker is entitled to?”

(2)

G.O. (Rt.) No. 27/2020/LBR.

Thiruvananthapuram, 7th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Sri P.O.J. Labba (Employer & Licensee), MES KMHMM Hospital, Sulthan Batheri, Wayanad, (2) the Manager, MES KMHMM Hospital, Sulthan Batheri, Wayanad and the worker of the above referred establishment Smt. Faseela Kalam, Kazhingil Thottathil Veedu, Kuppadi P. O., Pazheri, Sultan Batheri, Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Faseela Kalam, Dialysis Technician, MES Hospital, Sulthanbathery, by the Management of MES Hospital, Sulthanbathery, Wayanad is justifiable? If not, what relief she is entitled to get?”

(3)

G.O. (Rt.) No. 29/2020/LBR.

Thiruvananthapuram, 7th January 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Kallatt Builders Pvt. Ltd., First Floor, Skyface Apartment, S. P. Office Road, Kalpatta North, Wayanad and the workman of the above referred establishment Sri Raju, T. P., Palakkaparambil House, Muppainad Village, Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Raju, T. P., House Keeping Supervisor by the management of Kallatt Builders (P) Ltd., Kalpetta is justifiable or not? If not, what relief he is entitled to get?”

By order of the Governor,

SHIBU, R.,

Under Secretary to Government.